

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/001578/2018 & M.A.No.654/2018

Dated Wednesday, the 5th day of December, 2018

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

- 1.V.Padmanabhan
- 2.U.Viswanath
- 3.S.Balamurali
- 4.S.Murugan
- 5.S.Vanaraj
- 6.V.Prakash Kumar
- 7.V.Ganesan
- 8.P.Rajapandian
- 9.N.Manivel
- 10.K.Geetha
- 11.Vimala Rani Baulraj
- 12.Seetalakshmi
- 13.C.Karthika
- 14.Rajalakshmi
- 15.Indu Prema K

...Applicants

By Advocate Dr.S.R.Sundaram

Vs.

1.Union of India,Rep., by its Secretary,
Ministry of Communications, Department of Posts,
PA Wing, Dak Bhavan, New Delhi 110 001.

2.The Secretary, Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi 110 001.

3.The Member (Finance),
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, 20 Ashoka Road,
New Delhi 110 001.

4.The Deputy Director General (PAF),
O/o DG (Posts), Postal Accounts Wing,
Dak Bhawan, New Delhi 110 001.

5.Shri Ashok Kumar, General Manager & Chairman,
Examination Committee for LDCE AAO Exam 2018,
O/o. General Manager (Finance) Postal Accounts Wing,
Civil Lines, Delhi 110 054.

6.The General Manager (PAF),
Tamilnadu Circle, Department of Posts, No.8,
Ethiraj Salai, Egmore, Chennai 600 008.

...Respondents

By Advocate Mr.Su.Srinivasan

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

MA 654/2018 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(a)To grant a direction calling for the records culminated in the examination notification in reference no.3-37/2016-DE/PACE/AAO Exam/460461 dated 19th April 2018, consequently quash the impugned examinations and impugned results for recruitment of the post of Assistant Accounts Officer as declared, and, grant an order directing the respondents to hold and conduct a fresh examination in accordance with rules and law for the recruitment of Assistant Accounts Officer, and the fresh examination may be directed to be conducted by Union Public Service Commission or Staff Selection Commission and thus render justice.”

3. The applicants allege irregularities in the conduct and declaration of results of the 2018 examinations for the post of Assistant Accounts Officer (AAO) for which a notification was issued on 19.04.2018. It appears that a representation was made by the All India Postal Administrative Offices Employees Union in regard to the alleged inclusion of ineligible candidates in the LDCE for AAO 2018 who did not fulfil the basic condition of a minimum of nine years of service. However, no representation as such is found to

have been made by the applicants herein as on the date of this OA, i.e., 09.11.2018.

4. Today, when the matter is called, learned counsel for the applicant produces copies of individual representations made by the applicants dated 14.11.2018 alleging various irregularities in the conduct of examinations. It is submitted that the applicants have also raised the issue of ineligible candidates being included in the said examination in their representations.

5. As regards the alleged irregularities, it is seen that the applicants have raised certain issues which the competent authority is yet to consider. As such we are of the view that it is premature for the Tribunal to go into the allegations of improper conduct of examination or inclusion of ineligible candidates, till the authorities have looked into the matter.

6. Mr.Su.Srinivasan, SCGSC takes notice for the respondents and submits that since the matter is already subjudice before the Hyderabad Bench of this Tribunal, the respondents will not be able to take a decision.

7. Learned counsel for the applicants submits that exactly identical matters with identical allegations are being agitated before the Hyderabad Bench of this Tribunal in OA 1019/2018 & OA

1038/2018. It is submitted that the Hyderabad Bench has issued notice to the respondents. Since no interim order is stated to be granted by the Hyderabad Bench, we see no objection to the respondents to decide the representations of the applicants in terms of their stand taken / proposed to be taken before the Hyderabad Bench.

8. The OA is disposed of with the above directions.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

05.12.2018

M.T.